

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 10

CP (IB) No. 363/Chd/HP/2019

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Serenity Real Estate
Private Limited

...Petitioner-Financial Creditor

Vs.

Blue Coast Infrastructure
Development Private Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Vivek Malik with Mr. Balwinder Singh Kalsi, Advocates for petitioner-operational creditor.

Mr. Shubham Paliwal with Mr. Abhishek Chhabra, Advocates for respondent-corporate debtor.

It is stated by learned counsel for the respondent-corporate debtor that the soft copy of the written submissions have already been filed and supplied to the other side. This fact is admitted by opposite counsel. Let the hard copy of the same be filed within one week. In the meantime, learned counsel for the respondent-corporate debtor has requested to place on record compilation of some relevant judgments. He is at liberty to do so within week and if the learned counsel for the petitioner also wants to place something on record regarding the copies of judgment, he is also at liberty to do so within two weeks. List on 03.01.2023.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022'

DS